

National Company Law Tribunal

Allahabad Bench

CP NO. 145/ALD/2017, CA NO 129/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE COMPANY: M/s Kumar Infotech and Constructions Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 230 and 232 of the Companies Act 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	ANIL KUMAR	PCS	Petitioner Co.	Anil K.
2.	KULDEEP SINGH	STA	NO 1,288 O.L	K. Singh

C.P.No.145/ALD/2017, CA No.129/ALD/2017

Sri Anil Kumar, PCS for the applicant company.

The present case is filed as a second stage motion petition for sanctioning of the Proposed Company Scheme. It is also informed that the First Stage Motion Company Petition No. 129/2017 has been allowed by this Tribunal by order dated 5.10.2017 and pursuant thereto the present Company Petition No. 145/2017 now is filed before this Bench of N.C.L.T.

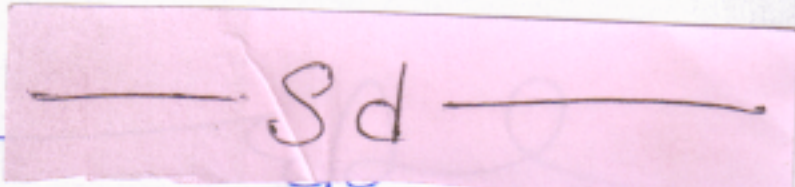
Having heard the submission of the PCS representing the Company and also proxy for the O.L. We are of the view, that company be directed to issue a fresh notice to the Central Govt. by serving a copy of the Proposed Company Scheme as well as to effect a paper publication in English Newspaper i.e. 'Statesman' and in Hindi Newspaper i.e. 'Bir Arjun' Noida addition to invite the response from the public concern and objection, if any, in Proposed Company Scheme.

Meanwhile, the Central Govt. through office of the R.D. and O.L. is ^{at} liberty to file its representation/ affidavit ^{with} from the report by prescribing minimum 30 days to the parties concern.

The matter be listed on 20th December, 2017.

Date: 08/11/2017

Typed by
Jyoti


H.P. Chaturvedi, Member(Judicial)